

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1367

ANSWERED ON:17.08.2012

VIOLATION OF MEDICAL ETHICS

Dhanaplan Shri K. P.; Rama Devi Smt. ; Singh Shri Bhupendra ; Yadav Shri M. Anjan Kumar

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

(a) whether attention of the Government has been drawn to the alleged nexus between certain doctors and drug manufacturing companies in violation of the Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002;

(b) if so, the facts in this regard;

(c) the number of complaints received, enquiry conducted, action recommended and punishment awarded during each of the last three years and the current year so far for violation of the above regulations, State/UT-wise;

(d) whether the Government proposes to make existing provisions more stringent to curb the practice of doctors accepting various favours from the drug companies; and

(e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GULAM NABIAZAD)

(a) & (b) Yes. The Ministry of Health & Family Welfare has received such complaints against doctors and the same have been referred to Medical Council of India (MCI) for taking appropriate action. The MCI takes action in such complaints as per provisions of the Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002.

(c) As per the information provided by Medical Council of India, the details of number of complaints received, enquiry conducted, action recommended and punishment awarded during each of the last three years are as under:

2009-10   2010-11   2011-12

Total Complaints/ appeals received   769   824   702

Referred to State Medical Councils   254   468   343  
/ State Governments

Registration temporarily removed   16   10   3

Warning given   6   4   1

Under consideration/pending   Nil   6   168

(d) & (e) Yes, the Government proposes to make the existing provisions more stringent through "Uniform Code of Pharmaceutical Marketing Practices" (UCPMP) proposed by the Department of Pharmaceuticals.

